

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**(IB)-455(PB)/2017**

**IN THE MATTER OF:**

M/s. Indiabulls Housing Finance Limited ..... Applicant/Petitioner  
Vs.  
M/s. Forging Private Limited ..... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 18.12.2017**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**  
**Hon'ble President**

**Ms. Deepa Krishan**  
**Hon'ble Member (T)**


For the Petitioner/Applicant : Mr. Arun Kathpalia, Senior Advocate  
Mr. Abhishek Swaroop, Mr. Anupam K. Sinha  
& Ms. Abhilasha Vij, Advocates  
For the Respondent :

**ORDER**

Learned counsel for the respondent seeks adjournment on the ground that arguing counsel Mr. Mohit Chaudhary is indisposed.

Learned counsel for the petitioner states that reply has been furnished to him this morning and a week's time be granted to file rejoinder. Cost of Rs. 20,000/- imposed by order dated 30.11.2017 stands paid. Rejoinder be filed before the adjourned date with a copy in advance to the learned counsel for the respondent.

List for arguments on 08.01.2018.

  
(CHIEF JUSTICE M.M.KUMAR)  
PRESIDENT

  
(DEEPA KRISHAN)  
MEMBER(TECHNICAL)

18.12.2017  
VINEET